

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4725

ANSWERED ON:23.04.2010

ACCOMMODATION IN TENURE POOL AND GENERAL POOL

Pal Shri Jagdambika

Will the Minister of URBAN DEVELOPMENT be pleased to state:

:

- (a) the details of the satisfaction ratio for the officers in Tenure Pool and General Pool for Type V and above type of accommodation,
- (b) the steps taken by the Government to equally distribute the shortage among all the pools and the steps being taken by the Government to improve the satisfaction ratio for the General Pool;
- (c) whether the accommodation in Nivedita Kunj was initially approved for addressing the shortage in the General Pool and any houses initially approved for General Pool were subsequently transferred to the Tenure Pool;
- (d) if so, the details thereof;
- (e) the percentage of Ground Floor houses marked for Tenure and General Pool, and
- (f) the reasons for including All India Service Officers in the Tenure Pool even though they may not be working on the central staffing scheme?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): The satisfaction levels of Tenure Pool and General Pool are given in Annexure- I.
- (b) : The basic purpose of creation of Tenure Pool is to provide quick housing to the officers in the Pool. As such it is not possible to equate all the Pools. However, the Government is constructing more houses in order to increase the housing stock of General Pool Residential Accommodation (GPRA) to increase satisfaction level in various Pools. Details of ongoing housing projects are given in Annexure-II.
- (c) & (D): The phrase `General Pool` is interchangeably used to mean entire stock of General Pool Residential Accommodation (GPRA) available with the Directorate of Estates, as distinct from other departmental pools, as well as a sub-pool called the General Pool as distinct from Tenure Pool, Ladies Pool (Single), Ladies Pool (Married) etc. within the total stock of GPRA. Every new construction takes place in the name of General Pool i.e. GPRA only. The onstruction of houses at Nivedita Kunj has also taken place to address the shortage of houses in all pools under GPRA.
- (e): As per Annexure - III.
- (f) : As per the allotment of Government Residences (General Pool in Delhi) rules, 1963 (SR-317-B-8) Tenure Pool is required to be maintained for the Officers of IAS/IPS/IFS who are on duty with the Central Government or with Delhi Administration on Tenure basis and accordingly all India Service Officers have been included in Tenure Pool.